

Bail application no. 1823/2020
FIR No. 67/2020
State Vs. Parvesh
PS: Kanjhawala
U/s 302/120-B IPC & 25/27/54/59 Arms Act

27.06.2020

This is an application for interim bail filed on behalf of applicant/accused Parvesh.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Kashmir Singh Ld. Counsel for the applicant/accused through VC.

Reply of the interim bail application filed.

As per the submissions of Ld. Counsel for the applicant/accused that the present application has been filed under HPC guidelines. However, report not filed by the concerned Jail Superintendent.

In these circumstances, let character/conduct report as well as custody period of accused be called from the Jail Superintendent. Concerned SHO is directed to comply the said order qua Jail Superintendent. IO is also directed to file the previous involvement report of the accused on the next date of hearing.

In these circumstances, put up for consideration of this application on 02.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West
Rohini Courts, Delhi/27.06.2020

**Bail application no. 1824/2020
FIR No. 542/2019
State Vs. Wakil Sahni
PS: Prem Nagar
U/s 420/467/468/471/34 IPC**

27.06.2020

This is an application for bail filed on behalf of applicant/accused Wakil Sahni.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Iqbal Khan Ld. Counsel for the applicant/accused through VC.

Reply of the bail application has been filed. Previous involvement report of of the applicant/accused also filed.

Submissions of Ld. Counsel for the accused heard.

Considering the submissions that settlement has been arrived at between the parties, concerned IO is directed to produce the complainant through VC for relevant submissions from the police station itself on 01.07.2020.

**(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West
Rohini Courts, Delhi/27.06.2020**

Bail application no. 1825/2020
FIR No. 136/2020
State Vs. Abhishek
PS: Begumpur
U/s 392/397/411/34 IPC

27.06.2020

This is an application for interim bail filed on behalf of applicant/accused Abhishek.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Manoj Kumar Ld. Counsel for the applicant/accused through VC.

Submissions of Ld. Counsel for the applicant/accused heard.

Reply to the bail application perused

After perusal of the reply to the bail application, it is not clear in which court the challan has been filed qua the present offence.

Let report of the IO be called on this aspect and put up this application with the court file on 02.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West
Rohini Courts, Delhi/27.06.2020

Bail application no. 1826/2020
FIR No. 739/2017
State Vs. Vipin Kumar Mundepi
PS: Begumpur
U/s 33 Excise Act

27.06.2020

This is an application for anticipatory bail filed on behalf of applicant/accused Vipin Kumar Mundepi.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Rajeev Tehlan Ld. Counsel for the applicant/accused through VC.

Reply of the application filed.

As per the submissions of Ld. Counsel for the accused/accused that they have not received the copy of the status report filed by the IO. Concerned IO is directed to supply the copy of the report on or before the next date of hearing.

IO is also directed to verify the ownership as well as transfer of ownership of the vehicle in question by forged documents (if any) and to file the report on or before the next date of hearing.

At request, put up for consideration of this application on 02.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West
Rohini Courts, Delhi/27.06.2020

Misc. application no. 2551/2020
FIR No. 484/2018
State Vs. Kitab Singh @ Kejriwal
PS: Aman Vihar
U/s 302/323/34 IPC

27.06.2020

This is an application for issuing direction to the Jail Superintendent filed on behalf of applicant/accused.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Brahmanand Gupta Ld. Counsel for the applicant/accused through VC.

Application perused.

Instead of filing reply to the prayers of applicant, IO simply filed reply to the bail application only.

In these circumstances, let proper reply be called from the concerned Jail Superintendent against each prayer made by the applicant/accused through the present application.

Put up for consideration of this application on 29.06.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West
Rohini Courts, Delhi/27.06.2020

Misc. application no. 2549/2020
FIR No. 367/2019
State Vs. Shambhu
PS: Prem Nagar
U/s 420/468/467/471/34 IPC

27.06.2020

This is an application for rectification in the bail order filed on behalf of applicant/accused Shambhu.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Ms. Seeta Mishra Ld. Counsel for the applicant/accused through VC.

It is submitted by Ld. Counsel for the applicant on behalf of the accused that the accused has been released from the jail in the present matter.

Considering the submissions and considering the prayer of the applicant, put up before concerned court for FP on 02.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West
Rohini Courts, Delhi/27.06.2020